

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
 AT HYDERABAD

O.A.No.598/97

Date of Order : 10.12.97

BETWEEN

Smt.Balanarasamma

.. Applicant.

AND

1. The Superintendent of Post Offices,
 Mahaboob Nagar Division,
 Mahaboob Nagar.
2. The Director of Postal Services
 of PMG, Hyderabad Region,
 Hyderabad.
3. The Director General of Post Offices,
 Dak Bhavan, Parliament Street,
 New Delhi.
4. Md.Zameeruddin.
5. Pedda Narasimhulu

.. Respondents.

Counsel for the Applicant

.. Mrs.Rajani Kumari

Counsel for the Respondents

.. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr.Krishna Devan for Mrs.Rajani Kumari, learned counsel
 for the applicant and Mr.N.R.Devraj, learned standing counsel
 for the respondents.

2. This OA is filed praying for a direction to R-1 to
 re-engage the applicant as part-time sweeper in the Divisional

.. 2 ..

Office, Mhaboob Nagar by holding that the letter A2-15,
dated 1.9.95 passed by the R-1 and letter No. PMG(H)/Est-4/VI-1,
dated 11.2.97 passed by R-2 as arbitrary, illegal.

3. It is now stated by Mr. Krishna Devan that the applicant
had already been re-engaged as a part-time sweeper and hence
he is withdrawing the OA.

4. In view of the above the OA is disposed of as withdrawn.
No costs.

M

(R.RANGARAJAN)
Member (Admn.)

Dated : 10th December, 1997

(Dictated in Open Court)

D.R.

sd

OA.598/97

Copy to:-

1. The Superintendent of Post Offices, Mahaboob Nagar Division, Mahaboob Nagar.
2. The Director of Postal Services of PMG, Hyderabad Region.
3. The Director General of Post Offices, Dak Bhawan, Parliament Street, New Delhi.
4. One copy to Mrs. Rajani Kumari, Advocate, CAT., Hyd.
5. One copy to Mr. N.R. Devaraj, Sr. CGGS., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate.

err

19/12/97
7
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 10/12/97

ORDER/JUDGMENT

M.A./R.A./C.A./ND.

in
O.A.NO. 598 /97

Admitted and Interim Directions
Issued.

Alleged

Disposed of with drawn
Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

नेत्रोत्तम प्रशासनिक अधिकरण
Central Administrative Tribunal

इच्छा/DESPATCH

18 DEC 1997

हैदराबाद न्यायालय
HYDERABAD BENCH